

- वाचा:- १) श्री. सुदाम शंकरराव शेळके व इतर ९१, कडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांचा दिनांक ०५/११/२०२० रोजीचा अर्ज.
- २) खाण व खनिज (विनियमन व विकास) अधिनियम, १९५७
- ३) महाराष्ट्र जमिन महसुल अधिनियम, १९६६
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ चे नियम ५८ नुसार मंजूर खाणकाम योजना

ANNEXURE O



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र. खनिकर्म/एसआर/१८७/२०२०
पुणे.दिनांक -३०/०६/२०२१

विषय:- तात्पुरता गौण खनिज परवाना.

शासकीय कामासाठी

मौजे आंबळे, ता. मावळ, जि. पुणे येथील गट नं. १५२ एकूण क्षेत्र ६ हे.५२ आर पैकी ३ हे.९२ आर मधील क्षेत्रातून १०००० ब्रास दगड गौणखनिज उत्खननाबाबत.

आदेश

श्री. सुदाम शंकरराव शेळके व इतर ९१, कडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांनी मौजे आंबळे, ता. मावळ, जि. पुणे येथील गट नं. १५२ एकूण क्षेत्र ६ हे.५२ आर पैकी ३ हे.९२ आर मधील क्षेत्रातून १०००० ब्रास दगड कार्यकारी अभियंता सार्वजनिक बांधकाम विभाग यांचेकडील PN-27 Improvements to roads in Industrial sector on pune district Hinjewadi chakan talegaon Ranjangaon Jejri and Add Jejuri) (Part II-talegaon SH 55 to Ambi Navlakh Umbre Km 8/00 to Km 12/320 Umbre to Karanhvihire road Km 12/320 to Km 14/358 Vandre Gada shiv karanjihire khaiumbre nighoje moi to NH50 km 28/500 km 34/950 and Km 47/100 to 55/835 Indori jambode Navlakh umbre road km 0/00 to 8/770 bhamboli Ambethan chakan Road Km 0/00 to 9/837 Jejuri (SH117) to Kolvihire road km 0/000 to km 4/551 SH117 to Kolvihire road (MDR134) km 16/000 to km 19/350) in the state of maharashtra under MRIP चे कामासाठी गौणखनिजासाठी तात्पुरता परवाना मिळणेकामी या कार्यालयाकडे दिनांक ०५/११/२०२० अन्वये विनंती अर्ज केलेला आहे.

मागणी क्षेत्राचे विवरण खालील प्रमाणे आहे.

गांव	तालुका	सर्वे नं./ग.नं.	क्षेत्र	खनिजाचे नांव	मंजूर केलेले ब्रास
आंबळे	मावळ	१५२	३ हे.९२ आर	दगड	१००००

जिल्हा खाणकाम योजनेतील अटी व शर्तीस अधिनिराहून सदरील ठिकाणी तात्पुरता गौणखनिज परवाना देणेस मंजूरी देणेत येत आहे. जिल्हा खाणकाम आराखडयामध्ये सदर गट नंबर समाविष्ट करण्यात आला आहे.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांनी पाटील कन्स्ट्रक्शन अँड इन्फ्रास्ट्रक्चर लिमिटेड यांना सदर कामाचा आदेश दिलेला आहे. पाटील कन्स्ट्रक्शन अँड इन्फ्रास्ट्रक्चर लिमिटेड यांचेकडे सदर कामासाठी लागणारे गौणखनिज उपलब्ध नसलेने त्यांनी अर्जदार यांचेकडे मागणी पत्र दिलेले आहे.

प्रकरणी प्रश्नाधिन जमिन अर्जदार यांचे मालकीची असून त्यांनी गौणखनिजासाठी अर्जासोबत ७/१२ उतारा व १००/- रुपये किंमतीच्या स्टॅम्पपेपरवर केलेले प्रतिज्ञापत्र, कार्यकारी अभियंता, यांचेकडील वर्क ऑर्डर व इतर कागदपत्रांच्या अनुषंगाने अर्जदार यांचे मागणीनुसार १०००० ब्रास गौण खनिजाची दिनांक ३०/०६/२०२१ अन्वये रक्कम रुपये शासन जमा केली आहे.

अ.क्र.	रॉयल्टी व टॅक्स	रक्कम रुपये
१	अर्ज फी	५,०००/-
२	१०००० ब्रास गौण खनिजाची प्रति ब्रास रु. ४००/- प्रमाणे रॉयल्टी	४०,००,०००/-
३	भुपृष्ठ भाडे	२७,०००/-
४	२.५ टक्के महाराष्ट्र शासन जीएसटी	१,००,०००/-
५	२.५ टक्के भारत सरकार जीएसटी	१,००,०००/-
६	२ टक्के टी. सी. एस.	८०,०००/-
७	रॉयल्टीवर १० टक्के (जिल्हा खनिज प्रतिष्ठाण या नांवे DD)	४,००,०००/-
एकूण		४७,९२,०००/-

सबब मी, विजयसिंह देशमुख, अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियम) नियम २०१३ मधील कलम ५९ नुसार मला प्राप्त अधिकाराचा वापर करून श्री. सुदाम शंकरराव शेळके व इतर ९१, कंडोलकर कॉलनी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांनी मौजे आंबळे, ता. मावळ, जि. पुणे येथील गट नं. १५२ एकूण क्षेत्र ६ हे.५२ आर पैकी ३ हे.९२ आर मधील क्षेत्रातून १०००० ब्रास दगड गौणखनिज तात्पुरता गौणखनिज परवाना (१८० दिवस) ६ महीने (मुदत दिनांक ३०/०६/२०२१ पासून ते दिनांक २९/१२/२०२१ पर्यंत) उत्खनन व वाहतुकी करणेकरिता खालील अटी व शर्तीवर देणेत येत आहे.

अटी व शर्ती :-

- उत्खनन करतांना मंजूर खनिजा व्यतिरिक्त इतर दुसरे कोणतेही खनिज सापडल्यास त्याचे उत्खनन करू नये. त्याबाबतची माहिती संबंधीत सक्षम अधिकाऱ्यास कळविणे आवश्यक आहे.
- कोणत्याही वनजमिनीतून अथवा (खाजगी वन जमीनीमध्ये) खोदकाम करू नये.
- गौण खनिजाच्या उत्खनन व विक्रीची विहित नमुन्यात नोंदवही ठेवून ती दररोज अदयावत ठेवणे आवश्यक आहे.
- वन क्षेत्रापासून २०० मीटर अंतर सोडून व वन्यजीव अभयारण्य क्षेत्राचे बाहेर गौण खनिज उत्खनन करण्यात यावे.
- गावठाण / गांव यापासून ५०० मीटर अंतर सोडण्यात यावे आणि हिलटॉप व हिलस्लोपच्या मधून नैसर्गिक पाण्याचे स्रोत सोडून गौण खनिज उत्खनन करणेत यावे.
- परवाना धारकाने हवा प्रदुषण होणार नाही तसेच पाणी दुषित होणार नाही याची दक्षता घ्यावी.
- उपरोक्त मुदती नंतर गौणखनिज उत्खनन केल्यास ते अवैध उत्खनन समजून दंडात्मक कारवाई करण्यात येईल.
- गौण खनिज उत्खनन हे सुर्योदयपूर्वी व सुर्योस्तानंतर केल्यास ते अवैध उत्खनन गृहित धरणेत येईल. याची नोंद घ्यावी.
- गौण खनिज उत्खननामुळे झालेल्या कोणत्याही प्रकारच्या नुकसानीस व हाणीस परवाना धारक जबाबदार राहिल.
- गौण खनिज उत्खनन परवाना दिलेल्या जमिनीच्या हक्काबाबत किंवा नुकसान भरपाई बाबत, वाद अगर दिवाणी किंवा फौजदारी स्वरूपाचा वाद / दावा निर्माण झाल्यास त्याची संपूर्ण जबाबदारी परवानाधारकाची राहिल.
- गौण खनिज उत्खननामुळे कामगार अगर स्थानिक रहिवासी तसेच त्यांच्या गुरांच्या वगैरे सुरक्षेची संपूर्ण जबाबदारी परवानाधारकावर राहिल.
- गौण खनिजाचे मंजूर उत्खनन परिमाणापेक्षा जास्त गौण खनिजाचे उत्खनन तसेच मुदतीत मंजूर परिमाणा एवढे गौण खनिज काढून झाले नाही. तरीही मुदतीनंतर खाणकाम करता येणार नाही. अन्यथा सदरचे खाणकाम अवैध समजून नियमानुसार दंडात्मक कारवाई करणेत येईल.
- गौण खनिजाचे उत्खनन मुदतीमध्ये मंजूर परिमाणापेक्षा कमी उत्खनन झाल्यास स्वामित्वधनाची (रॉयल्टीची) रक्कम परत दिली जाणार नाही.



१४. सक्षम अधिकारी यांनी वेळोवेळी दिलेल्या सुचनांचे पालन करणे परवानाधारकावर बंधनकारक राहिल.
१५. गौण खनिजाची वाहतूक करतांना प्रमाणित केलेल्या वाहतूक पावतीचा वापर करणेत यावा. वाहतूक करतांना पावती आढळून न आलेस सदचे गौण खनिज अनधिकृत गृहित धरून नियमानुसार कारवाई करणेत येईल.
१६. कोणतीही पूर्व सुचना न देता तात्पुरता गौण खनिज परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहे.
१७. परवाना मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस परवाना धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
१८. शासन स्तरावरून व्हॅट अथवा जी.एस.टी. बाबत कोणतेही निर्णय झालेला नसलेने शासन स्तरावरून निर्णय झाल्यानंतर व्हॅट अथवा जी.एस.टी.ची रक्कम भरणे बंधनकारक राहिल. अथवा नियमानुसार दंडात्मक कारवाई करणेत येईल.

वरील पैकी कोणत्याही अटी व शर्तीचे उल्लंघन झाल्यास परवाना रद्द केला जाईल व त्यावेळी उत्खनन केलेले गौण खनिज सरकारची मालमत्ता ठरेल. तसेच भरलेली रॉयल्टी सरकारजमा केली जाईल व त्याशिवाय जमिन महसुल अधिनियम १९६६ चे कलम ४८ (७) प्रमाणे दंडात्मक कार्यवाही केली जाईल.



(स्थळप्रतीवर मा. अपर जिल्हाधिकारी साठे पुणे यांची स्वाक्षरी असे)

प्रति,



सही/-
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे

श्री. सुदाम शंकरराव शेळके व इतर
९१, कडोलकर कॉलनी, तळेगाव दामाडे, ता. मावळ, जि. पुणे

प्रत:- माहीतीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.

१. उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ
तहसिलदार मावळ - आपणास सुचित करण्यात येते की, सदरचा उत्खनन परवाना मौजे आंबळे, ता. मावळ, जि. पुणे येथील गट नं. १५२ एकूण क्षेत्र ६ हे.५२ आर पैकी ३ हे.९२ आर मधील क्षेत्रातुन १०००० ब्रास दगड गौणखनिज उत्खनन करण्यासाठी तात्पुरता परवाना देण्यात आला आहे. सदर ठिकाणी १०००० ब्रासच गौणखनिज उत्खनन होते अगर कसे ? याबाबत संबंधित क्षेत्रीय अधिकारी यांनी तपासणी करुन कारवाई करावी, केलेल्या कारवाई बाबत या कार्यालयास अवगत करावे.

30.6.29
(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, पुणे

- Ref.:1) Application dated 05.11.2020 of and Mr. Sudam Shankarrao Shelke and others, 91, Kadolkar Colony, Talegaon, Dabhale, Tal. Maval, Dist. Pune.
- 2) Mines and Minerals Regulation and Development Act 1957.
 - 3) Maharashtra Land Revenue Act 1966.
 - 4) Maharashtra General Mining Digging Development and Regulation Rules 2013.
 - 5) Mining Scheme passed under Rule 58 of Maharashtra General Mining Digging Development and Regulation Rules 2013.

Collector Office, Pune,
Mining Department,
No. Mining/SR/187/2020.
Pune, dated 30.06.2021.

Sub.: Provisional General Mining License for government purpose for Gut No. 152, Village Ambale, Tal. Maval, Dist. Pune of 3H 92R out of admeasured total 6H 52R to dig 10,000 stone general mining.

Order,

Mr. Sudam Shankarrao Shelke and others
91, Kadolkar Colony, Talegaon, Dabhade, Tal.
Maval, Dist. Pune, 10000 brass stone for
Executive Engineer, Public Works Department
filed request application on 05.11.2020 with our
office to get provisional license for general mining
for PN-27 Improvement to roads in industrial
sector on pune district Hinjewadi Chakan
Talegaon Ranjangaon Jejri and Add Jejri) (Part II-
Talegaon SH 55 to Ambi Navlakh Umbre Km 8/00
to Km 12/320 Umbre to Karanhvihire road Km
102/320 to Km 14/358 Vandre Gada Shiv
Karanjvihire Khaiumbre nighoje moi to NH50 km
28/500 km 34/950 and Km 47/100 to 55/835
Indori jambode Navlakh umbre road km 0/00 to
8/770 bhamboli Ambethan Chakan Road Km
0/00 to 9/837 Jejuri (SH117) to Kolvihire road Km

0/000 to Km 4/551 SH117 to Kolvihire road (MDR134) km 16/000 to Km 19/350) in the state of Maharashtra under MRIP from executive engineer, public works.

Description of property asked is as below:

Village	Taluka	S. No. /G.No.	Admeas urement	Name of mines	Brass passed
Ambale	Maval	152	3H 92R	Stone	10000

Approval is granted to pass Provisional General Mining License as said place on terms and conditions of district mining business scheme. Said group number is passed under District mining business plan.

Executive engineer, public works department passed order for said business for Patil construction and infrastructure ltd. he filed

demand letter with applicant since Patil construction and infrastructure ltd. not having general mines required for said business.

Said property under case is owned by applicant and he filed application for general mines, 7.12 abstract, affidavit executed on stamp paper of Rs. 100/-, work order from executive engineer, other documents under demand of applicant for 10000 brass general mines on 30.6.2021 with amount with government.

Hence I, Vijaysingh Deshmukh, Upper Collector Pune, pass provisional general mining license for 180 days for 6 months from 12.11.2020 to 11.05.2021 for digging and transporting for 5000 brass stone at Gut No. 123, admeasured 1H 20R, Village Ambale, Tal. Maval for Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt.

Ltd, Talegaon, Dabhade, Indrayani, Plot no. 27, Pune as authorized me Under Section 59 of Maharashtra Mining Digging Development and Regulation Rules 2013 on following terms and conditions.

Terms and conditions:

1. Our office main order no. M/SR/106/2016 dated 16.4.2011 and Maharashtra general mines digging development a regulation rules 2013 terms and conditions environment department letter dated 10.3.2016 all terms and conditions are binding for grantee.
2. Licensor is binding to execute agreement for mining in 60 days from date of this order.
3. Mining terminated passed if violated provisions of rules and agreement of

Maharashtra general mines development and regulation rules, 2013.

4. Our office reserved rights to terminate mining license without serving prior notice to licensor.
5. To be careful not to violate terms conditions of mining order not to get complaint for environment at Honourable green tribunal, west zone bench, Pune.

Sd/-,

Vijaysingh Deshmukh,
Upper Collector, Pune.

(Hon'able Upper Collector, Pune signed original copy.)

To,

Mr. Vikram Balasaheb Kakde Mr. Navnath
Shantaram Shete,

At Post Shetewadi, tal Post Amble, Taluka Maval,
District Pune. ,

Copy for information and proper action to-

1. Sub divisional officer, Maval Mulshi, sub
division Mulshi.

Tahsildar, Maval – Provisional digging license is
passed for 5000 brass stone general mining
digging at Gut No. 123, Amble, Tal. Maval
admeasured 1H 20R, to act on inspection by
concerned zonal officer whether digged 5000 brass
general mining there, to report our office the
action taken.

Sd/-,

30.6.21,

Sanjay M. Bamne,
District mining officer,
Collector office, Pune.

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareswar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrakant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s. Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s. IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasantao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpna Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpna Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightwadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasandrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhaydi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

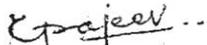
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli - 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(R.A. Rajeev)

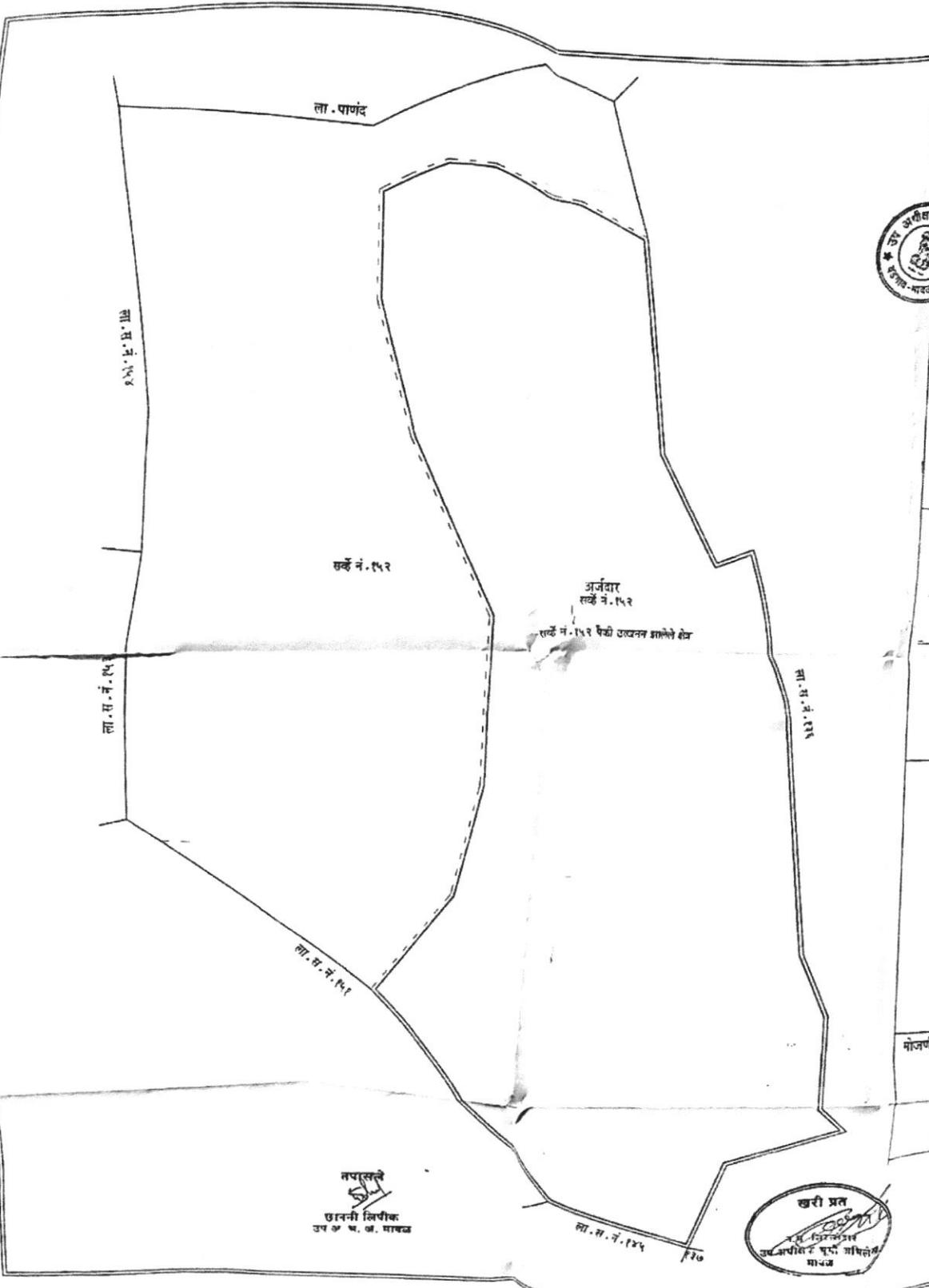
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)



क' प्रत
 मीने : आंबळे
 तालुका : मावळ
 जिल्हा : पुणे

अ. ता. अ. ता. मो. र. नं. १/२०२२

मोजणीचे कारण

अर्जदार मा. अपर जिल्हाधिकारी पुणे व मा. महाफायदा मावळ यांचे पत्र जा. क. गौण/कावि/१५०/२०२२ च्या अनुषंगाने मोजे. आंबळे ता. मावळ जि. पुणे येथील सर्व्हे नं. १५२ च्या गौणवर्जित उखतल मोजणी कामी केलेल्या अर्जानुसार मोजणी काम केले आहे.

समजुतीच्या टिपा

- या प्रमाणे सर्व्हे नं. ची हद्द सर्व्हे अभिलेखा प्रमाणे आहे.
- या प्रमाणे समतल जागेवर गाव कामगार तलाठी यांनी वापरलेले उखतल मिष्कन अमुन त्याचे क्षेत्र ३ हे ८५ आर आहे.

- मोजणी सर्व्हे इतर ईश्वर
- श्री. अण्ण मीनने (स. अ.)
- श्री. विठ्ठल उखतल (कमटी)
- श्री. काशराम योत (कमटी)
- श्री. राजकम मीरवन्नेकर (कमटी)
- श्री. विठ्ठल मन्ना (कमटी)
- श्री. एम. एम. मन्ना (कमटी)

मोजणी करणार :-
 श्री. अ. अ. अ. पाणंद
 श्री. अ. अ. अ. पाणंद, श्री. एम. एम. मन्ना
 (उखतल)
 मोजणी तारीख : ०९/०२/२२



MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.152 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR.SUDAM SHANKARAO SHELKE

T.P.



ला.स.नं.१५४

LAND DEVELOPMENT

सखें नं.१५२

अर्जदार
सखें नं.१५२ पे

ला.स.नं.१३५

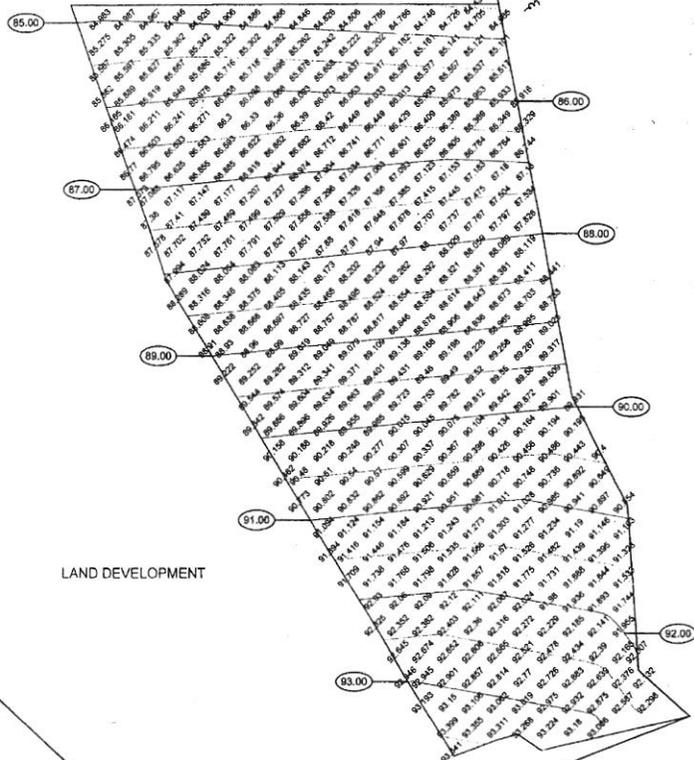
ला.स.नं.१५३

ला.स.नं.१५१

TOTAL AREA OF QUARRY- 10015.530 SQ.M.
TOTAL EXCAVATION - 28125.645 CU.M.
9938.390 BRASS

LEGEND

GUT BOUNDARY	———
QUARRY BOUNDARY	———
1M CONTOUR	~~~~~
0.5M CONTOUR	~~~~~



LAND DEVELOPMENT

ला.स.नं.१४५

NAME OF WORK:-

TOPO: RAJTHICAL SURVEY OF STONE QUARRY IN GUT NO.152 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE, BY USING TOTAL STATION INSTRUMENT.

S I B DIVISIONAL OFFICER
MAVAL, DIST-PUNE

D.M.O. COLLECTOR OFFICE
MINING BRANCH, PUNE

SURVEYED & PREPARED BY :-

TAHSILDAR
TAL-MAVAL, DIST-PUNE

B K PANMAND
S.NO - 88/4 PLOT NO 43A, GUJARAT COLONY,
KOTHRUD, PUNE-411038

FOR B K PANMAND
Authorized Signatory

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.152 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR.SUDAM SHANKARAO SHELKE
T.P.



LAND DEVELOPMENT

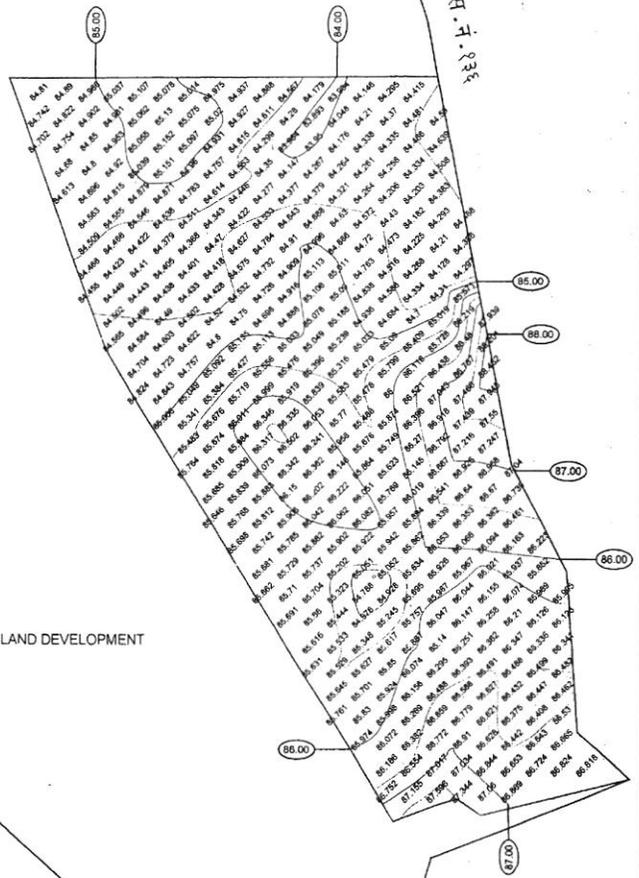
सर्के नं. १५२

अर्जदार
सर्के नं. १५२ पै

ला. स. नं. १५३

ला. स. नं. १५२

ला. स. नं. १३६



TOTAL AREA OF QUARRY- 10015.530 SQ.M.
TOTAL EXCAVATION - 28125.645 CU.M.
9938.390 BRASS

LEGEND

GUT BOUNDARY	———
QUARRY BOUNDARY	———
1M CONTOUR	———
0.5M CONTOUR	———

NAME OF WORK:-

TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.152 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT

S.I.B. DIVISIONAL OFFICER
MAVAL, DIST-PUNE

D.M.O. COLLECTOR OFFICE
MINING BRANCH, PUNE

SURVEYED & PREPARED BY:-

TAHSILCAR
L-MAVAL, D ST-PUNE

B.K.PANMAND
S.NO - 88/4 PLOT NO.43A, GUJARAT COLONY,
KOTHRUD, PUNE-411038

FOR B.K.PANMAND

Authorized Signatory

ला. स. नं. १५२

ला. स. नं. १४५

LAND DEVELOPMENT

Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.152 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SUDAM SHANKARAO SHELKE
T.P.



Cutting: 252.350
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1510.000	83.183	83.108	86.554	7.075
1520.000	83.108	86.554	87.034	6.652
1530.000	83.019	87.034	86.653	5.985
1540.000	82.932	86.653	86.824	6.279
1550.000	82.887	86.824		5.783

Cutting: 258.875
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1510.000	92.874	92.830	92.830	6.844
1520.000	92.808	92.779	92.779	6.339
1530.000	92.821	92.779	92.750	5.742
1540.000	92.434	92.375	92.375	6.039
1550.000	92.056	92.375	92.375	6.850

Cutting: 304.795
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1500.000	92.030	85.631		6.399
1510.000	92.090	86.074		6.462
1520.000	92.111	86.338		6.037
1530.000	92.024	86.488		5.651
1540.000	91.538	86.488		5.448

Cutting: 284.390
Datum: 84.0

Distance	Ground	Formation	Filling	Cutting
1500.000	91.486	85.960		5.786
1510.000	91.506	84.976		6.500
1520.000	91.565	85.757		5.808
1530.000	91.528	86.147		5.379
1540.000	91.439	86.210		5.238
1550.000	91.323	86.123		5.200

Cutting: 264.655
Datum: 84.0

Distance	Ground	Formation	Filling	Cutting
1490.000	90.802	85.681		5.121
1500.000	90.882	85.737		5.175
1510.000	90.921	85.051		5.870
1520.000	90.981	85.634		5.347
1530.000	91.028	85.967		5.061
1540.000	90.941	85.937		5.004

1700

1710

1720

1730

1740

Cutting: 277.758
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1480.000	90.158	85.648		4.512
1490.000	90.218	85.912		4.406
1500.000	90.277	86.042		4.235
1510.000	90.337	86.082		4.255
1520.000	90.396	85.894		4.502
1530.000	90.456	86.353		4.103
1540.000	90.443	86.453		3.892
1550.000	90.443	86.511		3.886

Cutting: 210.804
Datum: 85.0

Distance	Ground	Formation	Filling	Cutting
1480.000	85.818	85.818		3.756
1490.000	86.073	86.073		3.561
1500.000	86.663	86.382		3.331
1510.000	86.753	85.864		3.889
1520.000	86.812	86.145		3.057
1530.000	86.872	86.928		2.946
1540.000	87.040	86.928		2.577
1550.000	86.921	86.921		2.881

Cutting: 204.150
Datum: 84.0

Distance	Ground	Formation	Filling	Cutting
1470.000	88.930	85.678		3.924
1480.000	88.990	85.678		3.314
1490.000	89.049	86.348		2.703
1500.000	89.109	86.053		3.096
1510.000	89.168	85.488		3.680
1520.000	89.228	86.398		2.832
1530.000	89.287	87.439		1.848
1539.833	89.346	87.240		2.108

Cutting: 177.645
Datum: 84.0

Distance	Ground	Formation	Filling	Cutting
1470.000	88.346	84.723		3.623
1480.000	88.405	85.052		3.213
1490.000	88.465	85.555		2.909
1500.000	88.524	85.398		3.128
1510.000	88.584	85.479		3.105
1520.000	88.643	86.118		2.525
1530.000	88.703	86.757		1.946

1750

1760

1770

1780

Handwritten signature

Hori. Scale 1:2000
Vert. Scale 1:2000



CROSS SECTIONS OF STONE QUARRY IN GUT NO.152 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SUDAM SHANKARAO SHELKE

T.P.

Cutting: 215.890
Datum: 83.0

Distance	Ground	Formation	Filling	Cutting
1460.000	87.702	84.502		3.200
1470.000	87.781	84.490		3.271
1480.000	87.921	84.520		3.301
1490.000	87.980	84.598		3.382
1500.000	87.940	85.078		2.862
1510.000	88.000	84.938		3.064
1520.000	88.058	84.700		3.358
1530.000	88.119	86.219		1.900

Cutting: 192.225
Datum: 83.0

Distance	Ground	Formation	Filling	Cutting
1460.000	87.117	84.423		2.694
1470.000	87.177	84.405		2.772
1480.000	87.237	84.419		2.819
1490.000	87.296	84.732		2.564
1500.000	87.356	85.113		2.243
1510.000	87.415	84.760		2.652
1520.000	87.474	84.268		3.207
1530.000	87.534	84.297		3.237

Cutting: 175.445
Datum: 83.0

Distance	Ground	Formation	Filling	Cutting
1460.000	86.474	84.578		1.895
1460.000	86.533	84.555		1.978
1470.000	86.593	84.538		2.005
1480.000	86.652	84.343		2.309
1490.000	86.712	84.533		2.175
1500.000	86.771	84.668		2.083
1510.000	86.830	84.572		2.250
1520.000	86.784	84.182		2.602
1530.000	86.744	84.468		2.276

1780

1800

1810

Handwritten signature

Cutting: 98.320
Datum: 83.0

Distance	Ground	Formation	Filling	Cutting
1450.000	85.888	84.680		1.208
1460.000	85.948	84.920		1.028
1470.000	86.008	85.151		0.857
1480.000	86.068	84.757		1.311
1490.000	86.073	84.350		1.723
1500.000	86.023	84.287		1.768
1510.000	85.993	84.281		1.732
1520.000	85.953	84.334		1.619

Cutting: 42.875
Datum: 83.0

Distance	Ground	Formation	Filling	Cutting
1450.000	85.906	84.822		0.483
1460.000	85.962	84.981		0.381
1470.000	85.922	85.130		0.192
1480.000	85.282	85.020		0.202
1490.000	85.242	84.611		0.631
1500.000	85.202	83.893		1.309
1510.000	85.161	84.210		0.951
1520.000	85.121	84.481		0.640

1820

1830

Volume Report of Stone Quarry of Mr.Sudam Shankarao Shelke_T.P.								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1700.000	-	0.000	40.000	252.350	0.000	126.175	0.000
2	1710.000	1700.000	10.000	42.741	258.875	252.350	255.613	2556.125
3	1720.000	1710.000	10.000	52.023	304.795	258.875	281.835	2818.350
4	1730.000	1720.000	10.000	50.000	284.390	304.795	294.593	2945.925
5	1740.000	1730.000	10.000	50.000	264.655	284.390	274.523	2745.225
6	1750.000	1740.000	10.000	65.134	277.758	264.655	271.207	2712.065
7	1760.000	1750.000	10.000	61.237	210.804	277.758	244.281	2442.810
8	1770.000	1760.000	10.000	69.833	204.150	210.804	207.477	2074.770
9	1780.000	1770.000	10.000	60.000	177.645	204.150	190.898	1908.975
10	1790.000	1780.000	10.000	70.000	215.890	177.645	196.768	1967.675
11	1800.000	1790.000	10.000	70.000	192.225	215.890	204.058	2040.575
12	1810.000	1800.000	10.000	80.000	175.445	192.225	183.835	1838.350
13	1820.000	1810.000	10.000	70.000	98.320	175.445	136.883	1368.825
14	1830.000	1820.000	10.000	70.000	42.875	98.320	70.598	705.975
							Total	28125.645
							Brass	9938.390

BXP

2380

वसुली प्रपत्र २

तहसीलदार कार्यालयाने त्याच्या स्थरावर ¼वसुली प्रपत्र १½ वरून भरावयाचा तक्ता

अनु.क	खाणपट्टाधारकाच नाव	खाणीचा सर्वे नंबर	खाणपट्टा मोजणीचा दिनांक	मोजणी शिटनुसार उत्खनन ¼ब्रास½	रॉयल्टी रक्कम भरलेले एकुण ब्रास ¼प्रपत्र १ वरून½	शिल्लक ब्रास	चालु दाराप्रमाणे ४०० येणारे एकुण वसुल
१	२	३	४	५	६	७	८
	सुदाम शंकरराव शेळके	१५२	२९/१२/२०२१	९९३८	१०,०००.००	६२ अधिक ब्रास भरना	NA
एकुण रक्कम					१०,०००.००	-	

१. सोबत चलनाच्या प्रमाणित प्रती

२. चलन भरताना चेक वापरला असल्यास त्याचा चेक विवरणपत्राची प्रत

सुदाम शंकरराव शेळके
नाव :

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

तपासले /प्रमाणीत

तहसीलदार मावळ

नहसीलदार मावळ

848	
	के प्रत मोजे : आंबळे तालुका : नावळ जिल्हा : पुणे
	ज.ता.अ.ता.मो.र.नं. ३/२०२२
	मोजणीचे कारण अर्जदार या अपर जिल्हाधिकारी पुणे व या तहसिलदार नावळ यांचे पत्र जा.क.मौज/कावि/१५०/२०२२ च्या अनुषंगाने मोजे.आंबळे ता.नावळ जि.पुणे येथील सर्के नं.१५४ च्या मौजखनिज उत्खनन मोजणी कामी केलेल्या अर्जनुसार मोजणी काम केले आहे.
	समजुतीच्या टिपा — या प्रमाणे स.नं.ची इद्द अभिलेखा प्रमाणे असे. — या प्रमाणे जागेवर संपादन असे.
	टिप : सार सर्के नं मध्ये उत्खनन आढळत नाही
मोजणी सर्व्ही इंजर ईसन श्री.अजय बोरकर (सं.अ.) श्री.विजय बोरकर (ताकडी) श्री.सोबनाथ फेलत (ताकडी) श्री.महमद मोहम्मद (ताकडी) श्री.दिपाली बनार (ताकडी) श्री.एस.एन.पावळे (ताकडी)	
उभार प्रमाण = १:१०००	
मोजणी करणारा :- श्री.एस.डी.सोरोटे, श्री.एस.डी.यादव (प्रकारांक)	
मोजणी तारीख : ०९/११/२०२२	

उत्खनन
 मोजणी निरीक्षक
 जय श. म. नावळ

उपरी प्रत
 न.स. मोजणीकार
 उप कार्यालय मोजे आंबळे
 नावळ

- वाचा :- १) मे. सनि इंडस्ट्रिज तर्फे श्री.विनायक महादेव निम्हण यांचा अर्ज दि. २४/१०/२०१०
 २) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
 ३) मुंबई गौणखनिज उत्खनन नियम, १९५५
 ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
 ५) शासन परिपत्रक क्र.एम.सी.आर/१७५९/६४३६१-एम.एन.जी. दि.१५/११/१९६१
 अन्वये जिल्हा खनिकर्म अधिकारी, पुणे यांनी दि. २५/१/२०११ रोजी स्थळ पाहणी करून सादर केलेला निरीक्षण अहवाल.



जिल्हाधिकारी कार्यालय, पुणे
 खनिकर्म शाखा
 क्र.खनिकर्म/एसआर/०८/११
 पुणे-१, दि. २५/०१/२०११

विषय :- खनिपट्टा मंजुरी.

मौजे आंबळे ता.मावळ जि. पुणे येथील

जमिन ग.नं.१४५,१४९,१५०/१,१५०/२,१५३/१,१५३/२,१५९ मधील क्षेत्र ७ हेक्टर

आदेश

- मुंबई गौण खनिज उत्खनन नियम १९५५ च्या प्रकरण दोन, नियम ५ अन्वये प्रदान केलेल्या शक्तीच्या आधारे मे. सनि इंडस्ट्रिज तर्फे श्री.विनायक महादेव निम्हण रा.स.नं.१९, झुंज बंगला, सोमेश्वरवाडी, पाषाण पुणे यांना मौजे आंबळे ता. मावळ जि. पुणे येथील जमिन ग.नं.१४५,१४९,१५०/१,१५०/२,१५३/१,१५३/२,१५९ मधील क्षेत्र ७ हेक्टर एवढ्या अर्जित क्षेत्रामध्ये निष्पादनाच्या दिनांकापासून सात वर्षे अखेरच्या मुदती करिता दगड ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.अ
- १) खनिपट्टाधारकाने मुंबई गौण खनिज उत्खनन नियम १९५५ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
 - २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
 - ३) हया आदेशापासून तीन महिन्यांचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधित तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने हया आदेशापासून पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्वया निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.

-) खनिपट्टाधारक खनिपट्ट्याने दिलेल्या क्षेत्रातून पाठावण्यात आलेल्या गौण खनिजावर मुंबई गौणखनिज उत्खनन नयम १९५५ च्या परिशिष्ट १ मध्ये विनिर्दिष्ट केलेल्या दराने स्वामित्वधन (रॉयल्टी) देईल. तसेच भरणा केलेल्या सर्व शासकीय देय रकमेवर २ टक्के टी.सी.एस. भरणा करणे बंधनकारक आहे. मात्र असे दर प्रत्येक तीन वर्षातून एकदा शासनाचे आदेशानुसार सुधारले जाण्यास पात्र असतील.
- ०५) पट्टाधारक उपरोक्त नियमाच्या परिशिष्ट २ मध्ये विनिर्दिष्ट केलेल्या मर्यादेत, जिल्हाधिकार्यांनी खाणपट्ट्यात निश्चित करून दिले असेल त्या दराने, दरवर्षी मृतभाटक (डेड-रेंट) देखील देईल आणि खाणपट्ट्यानुसार त्याच क्षेत्रात एकापेक्षा अधिक खनिजे काढण्यास परवानगी देण्यात आली असेल तर, जिल्हाधिकारी प्रत्येक खनिजाच्या बाबतीत व वेगवेगळे मृतभाटक निश्चित करील. परंतु प्रत्येक गौण खनिजाच्या बाबतीत मृतभाटक किंवा राजशुल्क यापैकी जे अधिक असेल ते, परंतु दोन्ही नव्हे, भरण्यास पट्टाधारक पात्र होईल.
- ०६) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकार्यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ०७) सक्षम, अधिकार्यांनी, वाजवी कारणास्तव अन्यथा परवानगी दिली असेल, त्याशिवाय, पट्टाधारक परवाना दिल्याच्या दिनांकापासून तीन महिन्यांच्या आत, खाणकाम सुरू करील आणि त्यानंतर तो योग्य रित्या, कौशल्यपूर्वक व कारीगिरी पध्दतीने ते काम चालू ठेवील. पट्टाधारक वृथावरक (रिजेक्शन/ओव्हरबर्डन) काढून टाकून, अशा टाकाऊ माती/मुरूम इत्यादींचा काळजीपूर्वक साठा करील, निस्सारणाची योग्य व्यवस्था करील व खाणीतील सर्व मौल्यवान गौण खनिज काढून नेवून हानी होण्यास प्रतिबंध करील.
- ०८) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ०९) पट्टेदार, खाली गोष्टी सुनिश्चित करण्यासाठी पुरेशी उपाययोजना करील:
- अ) खनिज व टाकाऊ पदार्थ सहजरित्या काढून नेता यावीत म्हणून, उघड्या खाणीतील खंदकाची उंची व रूंदी योग्य प्रकारे ठेवील.
- ब) जेथे काम चालले असेल तो पृष्ठभाग स्वच्छ ठेवी आणि
- क) खाणीतील काढलेल्या गौण खनिजांची योग्य आकारांच्या ढिगात रचना करून प्रत्येक ढिगास क्रमांक देईल.
- १०) खाणपट्ट्यातील क्षेत्रामध्ये, त्यात नमूद न करण्यात आलेले कोणतेही गौण खनिज सापडेल तर, पट्टेदार त्याबद्दलची माहिती, अविर्लंब, समक्ष अधिकार्यारी व संचालक, भूविज्ञान व खनिकर्म यांना देईल व त्याकरिता खाणपट्टा मिळविल्याशिवाय असे खनिज काढून घेणार नाही किंवा त्याची विल्हेवाट लावणार नाही असे खनिज आढळल्यापासून तीन महिन्यांच्या आत त्याने जर अशा खाणपट्ट्याकरिता अर्ज केला नाही तर, सक्षम अधिकार्यास अशाखनिजाकरिता, कोणत्याही अन्य व्यक्तिस खाणपट्टा मंजूर करता येईल.
- ११) त्यास खाणपट्ट्याने दिलेल्या क्षेत्राची योग्य स्वच्छता ठेवण्याची व्यवस्था करील.



- १२) गौण खनिजाच्या सुधारणाकरिता आणि विकासाकरिता शासन वेळोवेळी काढील अशा वाजवी अनुदेशाचे व निर्देशाचे पट्टेदार पालन करील.
- १३) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत त्यावेळी अमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणा-या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.
- खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पंतता करणे पट्टेधारकांवर बंधनकारक राहिल.
- अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
- ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.
- क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.
- ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदयते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.
- १४) पट्टेदार, संबंधीत रेल्वे प्रशासनाच्या लेखी परवानगी खेरीज करून कोणत्याही रेल्वे लाईनच्या हद्दीपासून किंवा शासनाच्या पूर्व परवानगीखेरीज करून, कोणत्याही तळाच्या हद्दीपासून, तसेच कालवा, मार्ग किंवा सार्वजनिक बांधकाम किंवा इमारती यापासून खाणकाम सुरंगाचिशावाय करायचे असेल तर ५० यार्ड आणि सुरंग लावून करावया असेल तर २०० यार्ड अंतराच्या आतील जागेवर, कोणतेही खाणकाम करणार नाही किंवा तसे करण्यास परवानगी देणार नाही. रेल्वे शासनास किंवा शासनास, योग्य वाटतील अशा शर्ती परवानगी देतेवेळी लादता येतील.
- १५) खाणीतून दगड उत्खननासाठी स्फोटके वापरणे आवश्यक असल्याने खनिपट्टा क्षेत्रात स्फोटाचा वापर करण्यापूर्वी संयुक्त मुख्य विस्फोटक नियंत्रक, नवी मुंबई यांचेकडून आवश्यक स्फोटक परवाना घेण्यात यावा व त्याची प्रत या कार्यालयास सादर करावी व त्यातील अटी शर्तीचे पालन करावे. खाणपट्टा, धारकाने सुरंग लावते वेळी छिद्रावर लोखंडी झाकण ठेवून त्यावर बारा अथवा अधिक वाळुचे पोत्याचे एवढे वजन ठेवावे व खालीलप्रमाणे काळजी घ्यावी.
- अ) सुरंग लावण्यास जागेपासून २०० गजावर (६० मीटर झोंडा) लावून धोक्याचे भागात कार्यक्षम पध्दतीने खुणा ठेवून जनतेला पुरेशी पुर्व सूचना द्यावी.
- ब) त्या क्षेत्रातील सर्व लोकांना योग्य रितीने आश्रय घेतल्याची दक्षता घ्यावी.
- क) सुरंग लावणेच्या जागेजवळ कोणीही व्यक्ती जाणार नाही याची योग्य ती दक्षता घ्यावी.
- ड) स्फोट झाल्यावरून पुढील अर्ध्यातासापर्यंत जनतेला खाणीपर्यंत येवू न देण्याची ताकीद द्यावी.

याची खात्री करून घेण्याकरिता सक्षम अधिकारी कोणत्याही स्फोटाच्या जागेत मोकळेपणांनी जाऊ शकेल.

- ६) पट्टेदार खाणीतून काढलेले व पाठविलेले सर्व गौण खनिजाचे परिमाण व इतर तपशील व त्यात कामावर आलेल्या व्यक्तींची संख्या दर्शविणारे अचुक हिशोब ठेवील तसेच, पट्टेदार खाणपट्ट्याची संपूर्ण मापचित्रे ठेवील व त्याच्या खाणकामात उपलब्ध झालेल्या खनिजाच्या प्रतिनिधीक नमुन्यासह संचालक, भूविज्ञान वखनिकर्म यांना वेळोवेळी आवश्यक असेल अशी माहिती, अहवाल विवरणपत्रे त्यांना सादर करील.
- १७) शासनाने किंवा सक्षम अधिकार्याने किंवा संचालक, भूविज्ञान व खनिकर्म यांनी प्राधिकृत केलेल्या त्याही अधिकार्याला, पट्टेदार त्यांच्या खाणपट्ट्यातील कोणत्याही जागेवर, इमारतीमध्ये उत्खननाच्या निरीक्षणाकरिता किंवा त्याच्या कोणत्याही लेख्याचे व माप चित्राचे अभिलेखांचे निरीक्षण करण्यासाठी प्रवेश करण्यास परवानगी देईल, अशा अधिकार्यास ते उपलब्ध करून येईल. असा अधिकारी, त्यामुळे खनिज वाया जात असेल अशा खनिजाच्या उत्खननास प्रतिबंध करण्याकरिता त्यास आवश्यक वाटतील असे वाजवी निर्देश त्यास देतील आणि अशा अधिकार्याने विनिर्दिष्ट केलेल्या कालावधीत अशा निर्देशांची अंमलबजावणी करणे हे, पट्टेदाराने, त्याच्या अभिकर्त्यांचे किंवा व्यवस्थापकाचे कर्तव्य असेल. पट्टेदाराने त्याच्या अभिकर्त्याने किंवा व्यवस्थापकाने विनिर्दिष्ट कालावधीत निदेशाचे पालन करण्यात कसूर केली तर, सक्षम अधिकार्यास पट्टा समाप्त करता येईल किंवा वार्षिक मृतभाटकच्या दुपटीहून अधिक नसेल एवढा दंड लादता येईल.
- १८) संबंधीत रेल्वे प्रशासनाच्या किंवा शासनाच्या मते कोणतीही रेल्वे, तळे, कालवा, मार्ग किंवा अन्य कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी त्यांचे समाधान होईल अशा रितीने, खाणीचा कोणताही भाग पट्टेदार मजबुत करील किंवा त्यास आधार देईल.
- १९) पट्टेदाराने सलग सहा महिने खाणकाम करण्याचे बंद केले असेल तर खाणपट्टा रद्द होण्यास पात्र ठरेल मात्र पट्टेदारास, बाजवी कारणास्तव खाणकाम प्रतिबंध झाला असेल, किंवा पट्टेदाराने सक्षम अधिकार्याच्या पूर्व परवानगीने खाणकाम बंद केले असेल तर खाणपट्टा रद्द होणार नाही.
- २०) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकार्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- २१) पट्टेदार सर्व अपघाताचा वृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.
- २२) ह्या नियमाच्या खंड(एक) (दोन) (तीन) (चार) (पाच) (सहा) (सात) (आठ) (नऊ) (दहा) (अकरा) (बारा) (चौदा) (वीस) मध्ये विनिर्दिष्ट केलेल्या कोणत्याही शर्तीचा पट्टेदाराने किंवा त्याच्या हस्तांतरित किंवा अभिहस्तांकितने भंग केल्यास सक्षम अधिकारी, झालेल्या उल्लंघनाबाबत नोटीशीच्या दिनांकापासून तीस दिवसांच्या आत उपाययोजना करण्याबद्दल पट्टेदारास लेखी नोटीस देईल आणि ह्या कालावधीत, उपरोक्त शर्तीची पूर्तता करण्यात आली नाहीतर, सक्षम अधिकार्यास त्याचा खाणपट्टा समाप्त करता येईल पट्टेदाराने किंवा हस्तांतरित किंवा अभिहस्तांकित खाणपट्ट्याती अन्य कोणत्याही शर्तीचा भंग केल्यास, सक्षम

अधिकार्यास, मृतभटकाच्या दुप्पट रक्कमहून अधिक होणार नाही एवढी रक्कम दंड म्हणून देण्यास भाग पाडता येईल.

- अ) नगररचना आणि मूल्यनिर्धारण विभाग, पुणे यांनी सदर प्रकरणी दि.२३/११/१० रोजी दिलेला अभिप्राय
- ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकार्यांने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकार्यांसाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.
- २३) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- २४) पट्टेदार किंवा त्याचा हस्तांतरित, किंवा अमिहस्तांकिती हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकार्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकार्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- २५) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- २६) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- २७) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छाधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.
- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्यांचे अंतराने संबंधीत तहसिलदाराकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.
- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारासमोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.

गृहामंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरिता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.

पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायराण अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.

- फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
- ग) पट्टा क्षेत्राबाबत अन्य व्यक्तींशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेल.
- घ) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहीत आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- च) युद्ध किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादिसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.

सही/-XXX

आर.के.गायकवाड
अपर जिल्हाधिकारी पुणे



प्रति,

मे. सानि इंडस्ट्रिज तर्फे
श्री.विनायक महादेव निम्हण
रा.स.नं.१९, झुंज बंगला, सोमेश्वरवाडी,
पाषाण पुणे

प्रत -

१) तहसिलदार, मावळ

- अ) खाणपट्टाधारक या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे ते पहावे.
ब) खनिजपट्टेधारकास विहित नमुन्यांनुसार खनिज घाहत्तूक परवानगीची पुस्तके सही शिक्के करून प्रमाणित करून द्यावीत व याबाबतची नोंदवही आपल्या कार्यालयात ठेवावी.
क) त्यांनी स्वतः वर्षातून किमान एकदा खनिजपट्टा क्षेत्राची व खनिजपट्टा हिशोबांची तपासणी करून खनिजपट्टाधारक नियमानुसार खाणकाम करून सर्व शासकीय देणी वेळच्या वेळी खजिन्यात भरतात किंवा कसे तसेच विहित वेळेत विहित विवरणपत्रे सर्व संबंधितांस सादर करतात केली कसे याबाबतही तपासणी करून सविस्तर अहवाल या कार्यालयास सादर करावा.

२) तालुका निरीक्षक भूमि अभिलेख, मावळ यांना योग्य त्या कार्यवाही करिता रवाना

यांना कळविण्यात येते की, खनिजपट्टाधाराकाकडून शर्त क्र.३ नुसार मोजणी शुल्क भरून घेऊन फक्त मंजूर क्षेत्रा पुरती मोजणी करून निष्पादनाकरिता मोजणीच्या नकाशा प्राधान्याने तयार करून द्यावा. नकाशासह खनिजपट्ट्याचे (लिज डीड एक्सीक्युशन) विहित वेळेचे आत होणे नियमानुसार बंधनकारक असल्याने ही मोजणी विना विलंब घेणेची दक्षता घ्यावी.

३) उपविभागीय अधिकारी मावळ उपविभाग पुणे यांना माहितीसाठी रवाना.

माहितीसाठी व अवलोकनार्थ सविनय सादर.

४) मा.संचालक, भूविज्ञान आणि खनिकर्म, संचालनालय, महाराष्ट्र शासन, जुने सचिवालय, नागपूर - ४४० ००९

अपर जिल्हाधिकारी, पुणे करिता

(मंजूर असलेला खाणपट्टा रद्द करण्याबाबत)

- वाचा :- १) या कार्यालयाचा आदेश क्र.खनिकर्म/एसआर/०८/२०११ दिनांक २५/१/२०११
 २) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
 ३) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
 ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
 ५) शासन परिपत्रक क्र.एम.सी.आर/१७५९/६४३६१-एम.एन.जी. दि.१५/११/१९६१
 ६) शासन परिपत्रक क्र.लवेसू ०७०८/गौखनि-२७/प्र.क्र.२६१/ख दि.२३/१/२००९
 ७) मे.सत्री इंडस्ट्रीज तर्फे श्री.सुनिल सुधाकर शंकरराव शेळके यांचा दिनांक ०१/०८/२०१४ रोजीचा अर्ज
 ८) तहसिलदार मावळ यांचेकडील पत्र क्र.गौख/कावि/३२५/२०१४ दि.६/९/२०१४



जिल्हाधिकारी कार्यालय, पुणे
 खनिकर्म शाखा
 क्र.खनिकर्म/एसआर/०५/२०१४
 पुणे-१, दिनांक : २९/०९/२०१४

विषय :- खाणपट्टा रद्द करणेबाबत

मौजे आंबळे, ता.मावळ, जि.पुणे येथील जमिन ग.नं. १४५, १४९, १५०/१, १५०/२, १५३/१, १५३/२, १५१ मधील क्षेत्र ७ हेक्टर

आदेश

या कार्यालयाचा आदेश क्र.खनिकर्म/एसआर/०८/२०११ दिनांक २५/०१/२०११ नुसार मे.सत्री इंडस्ट्रीज तर्फे श्री.सुनिल शंकरराव शेळके, रा.तळेगांव दाभाडे, ता.मावळ, जि.पुणे यांचे नांव मौजे आंबळे, ता.मावळ जि.पुणे येथील जमिन ग.नं. १४५, १४९, १५०/१, १५०/२, १५३/१, १५३/२, १५१ मधील ७ हेक्टर क्षेत्रामध्ये दिनांक २४/०१/२०१८ (सात वर्षे) अखेरच्या मुदतीकरीता खाणपट्टा मंजूर करणेत आला होता.

खाणपट्टाधारक मे.सत्री इंडस्ट्रीज तर्फे श्री.सुनिल शंकरराव शेळके यांनी दिनांक ०१/०८/२०१४ रोजी खाण काम करण्याचे नाही म्हणून खाणपट्टा रद्द करण्याबाबत विनंती केलेली होती.

अर्जदार यांचे अर्जाचे अनुषंगाने तहसिलदार मावळ यांनी दिनांक ०६/०९/२०१४ रोजी अहवाल सादर केला आहे, त्यामध्ये त्यांनी नमुद केले आहे की, गौणखनिज उत्खनन केलेल्या क्षेत्राची ETS मशिनद्वारे मोजणी केलेली आहे. त्यानुसार परवानाधारक यांनी एकूण २५,३८५ ब्रास गौणखनिजाचे उत्खनन केलेले असून, त्यांनी २१,१५२ ब्रास एवढ्या गौणखनिजाची रॉयल्टी शासन जमा केलेली आहे. उर्वरित ४२३३ ब्रास गौणखनिजाची रॉयल्टी वसूल करून करून खाण बंद करणेस हरकत नाही.

त्यामुळे परवानाधारक यांचेकडून उर्वरित ४२३३ ब्रास गौणखनिजाची रॉयल्टी वसूल करून या कार्यालयाचा आदेश क्र.खनिकर्म/एसआर/०८/२०११ दिनांक २५/०१/२०११ अन्वये मंजूर असलेला खाणपट्टा महसूल व वन विभाग यांचेकडील परिपत्रक क्र. लवेसू-०७०८/गौखनि-२७/प्र.क्र.२६१/ख दिनांक २३/०१/२००९ मधील खालील अटी/शर्तीचे पालन करण्याच्या शर्तीवर मंजूर असलेला खाणपट्टा रद्द करित आहे.

- १) खाणपट्टा बुजविणेची सर्वस्वी जबाबदारी खाणपट्टाधारकावर राहिल.
- २) यापुढे उक्त क्षेत्रामध्ये उत्खनन केल्यास आपण भारतीय दंड संहिता मधील कलम ३७९ नुसार च्या कारवाईस पात्र रहाल.



सही XXX
प्रदीप पाटील
अपर जिल्हाधिकारी, पुणे

प्रति

मे.सन्नरी इंडस्ट्रीज तर्फे श्री.विनायक महादेव निम्हण,
रा.स.नं.१९, झुंज बंगला, सोमेश्वरवाडी, पाषाण, पुणे.

प्रतः - तहसिलदार मावळ यांचेकडेस माहितीसाठी व योग्य त्या कार्यवाहीसाठी .

उक्त खाणपट्टा क्षेत्रामध्ये यापुढे कोणत्याही प्रकारचे उत्खनन होणार नाही याबाबत क्षेत्रिय अधिकारी यांना सुचना देणेत याव्यात. तसेच सदर खाणी बुजविल्या जातात किंवा कसे? याची जबाबदारी आपल्यावर राहिल याची नोंद घ्यावी.

प्रतः - उपविभागीय अधिकारी मावळ उपविभाग पुणे यांना माहितीसाठी रवाना.

अपर जिल्हाधिकारी, पुणे करिता

2390

खनिकर्म शाखा

क्र.खनिकर्म/एसआर/०८/११

पुणे-१, दि. ४/७/२०११

प्रति,

मे.सनि इंडस्ट्रीज तर्फे
श्री.विनायक महादेव निगहण
रा.स.नं.१९, झुंज बंगला, सोमेश्वरवाडी
पाषाण पुणे

विषय: - खाणपट्टा परवानगी

मौजे आंबळे ता.मावळ जि.पुणे

जमिन.स.नं. १४५,१४९,१५०/१,१५०/२,१५३/१,१५३/२

मधील क्षेत्र ७ हेक्टर

मौजे आंबळे ता.मावळ जि.पुणे जमिन स.नं.१४५,१४९,१५०/१,१५०/२,१५३/१,१५३/२
मधील क्षेत्र ७ हेक्टर क्षेत्रात मंजूर असलेल्या खाणपट्ट्याच्या अनुषंगाने कळविणेत येते की,
खालीलप्रमाणे अग्रीम रॉयल्टीच्या रक्कमा तहसिलदार, मावळ यांचेमाफत शासन जमा करून त्या
रक्कमा भरल्याचे चलन अगर पावती या कार्यालयास सादर करावी.

- १ अग्रीम रॉयल्टी रक्कम रु.
२. २.२ टक्के टी.डी.एस. रक्कम रु.
३. भूपृष्ठभाडे रक्कम रु.

२,००,०००/-
४४००/-
३०५६०/-

एकूण रक्कम रूपये

२,३४,९६०/-

(अक्षरी रक्कम रु. दोन लाख चौतीस हजार नऊशे साठ रुपये फक्त)

RS.

Date 21/7/2011 Ch NO 389540 डावता म्हाकारी बँक-२३०५६
वरीलप्रमाणे रक्कमा भरणा करून चलन इकडे सादर करावे.

अपर जिल्हाधिकारी, पुणे करिता

अपर तहसिलदार, मावळ जिल्हा

२/११/२०११

अपर जिल्हाधिकारी, पुणे करिता

(Regarding approval of Mining Lease for Minor Mineral)

Read:-

- 1) Application of Shri Vinayak Mahadev Nimhan on behalf of Sunny Industries dated 24/10/2010
- 2) Mines and Minerals (Regulation and Development) Act 1957
- 3) Bombay Minor Mineral Mining Rules 1955
- 4) Maharashtra Land Revenue Act 1966
- 5) Government Circular No. MCR / 1759/64361 M. N.G.date 15/11/1961 according to the site inspection report dated 25/01/2011 by the Mining Officer, Pune.

Collector's Office, Pune
Mining Branch
No. Mining / SR / 08/11, Pune-1,
Dt. 25/01/2011

Subject: Mining Lease Approval,
Mauje Amble, p. Land at Maval,
Dist.Pune, area 7 hectares in land G.No.
145, 149, 150/1, 150/2, 153/1, 153/2, 151.

ORDER

I, Additional Collector, Pune, in virtue of the powers conferred under Chapter 2 Rule 5 of the Bombay Subordinate Mineral Mining Rules, 1955. Shri

Vinayak Mahadev Nimhan on behalf of Sunny Industries, Res. No. 19, Jhunj Bungalow, Someshwarwadi, Dist. Pune to Mauje Amble ta. Maval Dist. Land at Pune S.No. 145, 149, 150/1, 150/2, 153/1, 153/2, 151 - 7 hectares is granting mining lease (quarry lease) permission for the minor mineral stone for a period of **07** years from the date of execution in an acquired area on the following terms and conditions.

- 1) The lease holder must comply with the relevant provisions of the Bombay Subordinate Mineral Mining Rules, 1955 and the Maharashtra Land Revenue Act, 1966.
- 2) The mining lease holder must comply with the rules, orders and conditions prescribed by the Government and the Additional Collector, Pune from time to time regarding minor minerals.
- 3) Execution of mining lease (agreement) must be done within three months from this order. For

this, the concerned Taluka Inspector, Land Records should submit a copy of the map at his own expense of the area sanctioned by the mine. For enumeration, the mining lease holder must make an application to the Taluka Inspector Land Records regarding the urgent fee for enumeration within fifteen days of this order. Otherwise, the sanctioned mining lease and license shall automatically be cancelled and no refund shall be given to the mining lease holder, holding the lease holder responsible for the delay in execution.

- 3a) Leaseholders shall not commence mining unless the mining lease is executed. If it is found that the mining has started before the execution, the ongoing mining will be considered unauthorized and penal action will be taken under Section 48 (7) of the Maharashtra Land Revenue Act, 1966 on the minor mineral mined.

- 4) The holder of a mining lease shall pay royalty at the rate specified in Appendix 1 to the Bombay Mining of Minor Minerals Rules, 1955, on minor mineral shipped from the area allotted by the licensee. Also, 2% TCS on all government dues paid. It is mandatory to pay. But such rates shall be liable to be revised once in every three years as per the order of the Government.
- 5) The lessee shall also pay dead rent annually at such rate as may be fixed by the Collector in the mining lease within the limits specified in Appendix 2 of the above rule and if more than one mineral is permitted to be extracted in the same area, the Collector shall fix different dead rents in respect of each mineral. provided that the lessee shall be entitled to pay the higher of death rent or royalty in respect of each subsidiary mineral, but not both.
- 6) The lessee shall also pay a surface rent (surface rent) for the surface of the land to be used for

mining at a rate fixed by the District Collector and specified in the mining lease and not exceeding the amount of land revenue and cess liveable on that land.

- 7) Except as otherwise permitted by the competent authority on reasonable grounds, the lessee shall commence mining operations by execution within three months from the date of grant of the license and shall thereafter continue the same with due skill and workmanship. The lessee shall carefully store such waste soil/murum etc. by removing rejection/overburden, arrange proper drainage and remove all valuable secondary minerals from the mine to prevent damage.
- 8) The lessee shall erect at his own expense boundary marks and poles necessary to indicate the area allotted by the mining lease and shall maintain them in good condition.

- 9) The Lessee shall take adequate measures to ensure the following:
- a) The height and width of open pit trenches shall be properly maintained so that minerals and waste materials can be removed easily.
 - b) Keep the surface where work is carried out clean and
 - c) organize the minor minerals into piles of suitable sizes and number each pile.
- 10) If any minor mineral not mentioned therein is found in the area under the mining lease, the lessee shall forthwith report the same to the appropriate officer and the Director, Geology and Mines and shall not remove or dispose of such mineral without obtaining a mining lease for the same. If he does not apply for such mining lease within three months from the discovery, the competent authority may grant mining lease to any other person for such mineral.

- (11) He shall arrange for proper sanitation of the area allotted to him by the mining lease.
- 12) The lessee shall comply with such reasonable directions and instructions as may be issued by the Government from time to time for the improvement and development of subordinate minerals.
- 13) The lessee shall comply with the provisions of any law for the time being in force relating to mining and matters affecting the safety, health and comfort of the employees working in the lessee's mine or the public and shall respect the rights of way, water and other existing facilities in connection therewith. Also, according to the provisions of the mine belt order and rules, no one should be bothered by the dust coming out of the mine belt area and the roads used for its transportation and for this purpose, if standing machines and similar systems are to be erected, a

no-objection certificate should be obtained from the Maharashtra Pollution Control Board and its terms and conditions should be followed. The lessee shall strictly execute and submit to this office a photocopy of such certificate of absence.

In order to prevent the pollution caused by the construction of mining machinery in the mining area as well as the transportation of minerals, it will be obligatory on the lease holders to fulfill the following matters.

- a) While making gravel from stone by vertical machine, water spray system should be installed promptly and it should be kept in regular operation.
- b) Main road to mine road as well as mine road should be regularly watered so that dust does not fly.
- c) Adequate number of trees (at 20 spacing each) should be planted and maintained at 50 per hectare on the boundary of the area

with ganjur as well as near worker's residence and roadside.

- d) Excavation of stone in the mine, transport of gravel ore should be done only between sunrise and sunset, no mining and transport should be done at night.
- 14) The lessee, except with the written permission of the railway administration concerned, from the boundary of any railway line or from the boundary of any base, canal, road or public works or buildings without prior permission of the Government, 50 yards if without tunnel and 200 yards if tunnelled. No mining shall be done or permitted to be done on the site within the distance. The Railway Government or such conditions as the Government may think fit may be imposed while granting permission.
- 15) If it is necessary to use explosives for stone extraction from the mine, before using explosives

in the mine belt area, the necessary explosives license should be obtained from the Joint Chief Explosives Controller, Navi Mumbai and a copy of the same should be submitted to this office and the terms and conditions should be followed. At the time of mining, the holder of mining belt should place an iron cover on the hole and place the weight of twelve or more sandbags on it and take care as follows :-

- a) Sufficient advance notice to the public should be given by putting up a flag at 200 yards (60 m) from the place of mine laying and marking the danger area in an efficient manner.
- b) Ensure that all people in that area are properly sheltered.
- c) Due care should be taken that no person goes near the tunnelling site.

- d) Public should be warned not to come near the mine for the next half hour after the explosion.
 - e) Adequate precautions have been taken to protect the public from danger. Or the Competent Officer may freely visit any place of explosion to ascertain whether or not.
- 16) The lessee shall keep accurate accounts showing the quantity and other particulars of all minor ore extracted and shipped from the mine and the number of persons employed therein, and the lessee shall keep complete maps of the mining lease and such information as may be required from time to time by the Director, Geology and Mines, together with a representative sample of the ore obtained from his mining operations. Report statements will be submitted to them.
- 17) The lessee shall make available to such officer as may be authorized by the Government or the

competent authority or the Director, Geology and Mines, to enter the building at any place within his mining lease for the purpose of inspecting the excavation or any of his accounts and surveying records. Such officer shall give such reasonable directions as he may deem necessary to prevent the mining of such mineral as may be wasted, and it shall be the duty of the lessee, his agents or managers, to carry out such directions within such period as may be specified by such officer. If the lessee fails to comply with the investment within the specified period by his agent or manager, the competent authority may terminate the lease or impose a fine not exceeding twice the annual dead rent.

- 18) The lessee shall strengthen or support any part of the mine to the satisfaction of the Railway Administration or Government concerned for the safety of any railway, dam, canal, road or any other public work or structure.

- 19) The mining lease shall be liable to be cancelled if the lessee ceases mining for six consecutive months but the mining lease shall not be cancelled if the lessee is prevented from mining for reasonable reasons or if the lessee has stopped mining with the prior permission of the competent authority.
- 20) If the lessee or his transferee or assignee does not permit any access or inspection under clause (thirteen), the competent authority may cancel his mining lease and forfeit his security in whole or in part as aforesaid.
- (21) Lessee shall report all accidents to concerned Magistrate and District Superintendent of Police as well as Hon. Should be given to the Director, Mine Safety, Mandgaon Goa.
- 22) As specified in clauses (one) (two) (three) (four) (five) (six) (seven) (eight) (nine) (ten) (eleven) (twelve) (fourteen) (twenty) of this rule In case of

breach of any condition by the lessee or his transferee or assignee, the Competent Authority shall give notice in writing to the lessee within thirty days from the date of notice of the breach to take remedial action and if the aforesaid condition is complied with within this period, the Competent Authority may terminate his mining lease by the lessee or the transferee or assignee. In case of breach of any other condition, the Competent Authority may compel a fine not exceeding double the amount of the deceased rent.

- a) The conditions in the Opinion Report dated 23/11/10 by the Assistant Director Urban Development in the said matter shall remain binding and breach thereof shall be liable to cancellation of the mining lease.
- b) The mining lease holder is required to issue a transport pass at all times along with each vehicle attested by the competent authority

for transportation of stone, soil, gravel from the sanctioned area. If the vehicles with which the transport pass is not found, the entire secondary mineral in those vehicles will be treated as illegal and penal action will be taken against them as per rules. Similarly, the mining lease holder must keep a daily account register of minor mineral sold and transported minor mineral. It shall be mandatory to make the register and other accounting documents available to the Additional Collector, District Mining Officer and the Inspecting Officer of the Directorate of Geology and Mining at the mining site otherwise the said mining lease will be cancelled.

- 23) If it is subsequently found that any land included in the mining lease of the lessee was not available for lease, the Government shall be exempt from any claim of the lessee for compensation thereon.

- 24) The lessee or his transferee, or assignee, in contravention of the provisions of any law for the time being in force relating to the erection of buildings or of any order made by the authority having jurisdiction over the area granted by the mining lease or by any officer competent to make such order, No building will be erected.
- 25) The Government shall have the first right to purchase secondary minerals available from the land in respect of which the mining lease has been granted.
- 26) The right of the State Government or the Central Government to construct any road, railway, canal or reservoir or to carry any electric or telephone wire line (line) in or on the land granted by the mining lease shall be reserved.
- 27) In addition to the above terms and conditions of the Government, the following conditions are

binding on the lease holder at the discretion of the Collector, Pune.

- a) The mining lease holder shall pay the full royalties of the mined minerals to the concerned Tehsildar at least every (6) months. However, if it is convenient for the lessee, he can pay the royalty at any time and from time to time, even within a period of less than six months. But the lessee will not be forced to pay the royalty earlier than six months.
- b) If the lessee has taken a mining lease on private land, he must obtain a non-cancellation certificate on stamp paper before the Tehsildar by paying compensation to the land owner for the loss of land.
- c) Prohibited from breach by the lessee as per rules Trees/trees etc. It should not be cut or disposed of in mining areas without permission.

- d) If any area is restricted for any government official purpose after the approval, the lease holder shall not be allowed to mine in that area.
- e) If there are reserved or protected or any other type of forest area or Government Park/Gairan within the limits of the area sanctioned under the lease, no mining shall be carried out within those limits. The lessee must take full responsibility for this. Otherwise such mining will be considered as encroachment on Government land/violation of Forest Protection Act and the mining leases will be cancelled without any separate notice.
- f) It is necessary for the lessee to secure the mine shafts with adequate and suitable fencing. By not doing so, if an accident occurs due to human/animal falling into the pit, the liability will remain on the lease

holder and he/she will be eligible for legal action and the mining lease may be cancelled.

- g) In case of dispute / court case of the lessee with other person regarding the leased area, the lessee shall indemnify (separate) the Government from such claim.
- h) On the expiry of the lease period or if the lease is cancelled, then the area of the lease, including the mines thereon and all minerals remaining in the mine, shall be taken over by the Government and all property in such area shall be seized and taken over by the Government.
- i) All mines on the mining lease area if necessary in the operation of war or emergency declared. The Government can exercise the power of taking possession of all areas such as premises, including plants etc.

2410

Sd/-
(R K Gaikwad)
Additional Collector, Pune

To,

M/s Sunny Industries
By Shri Vinayak Mahadev Nimhan on behalf, Res.
No. 19, Jhunj Bungalow, Someshwarwadi, Dist.
Pune

Copy to :

1) Tehsildar, Maval

- a) Whether the mining lease holders comply with the terms of this order and subordinate mineral extraction rules or how? Must see it.
- b) Mineral transport permission books should be signed and certified by the mining lease holder according to the prescribed format and a record of this should also be kept in his office.
- c) They should personally inspect the mining area and the mining area accounts at least once a year and submit a detailed report to this office about how the mining lease holders pay all the government dues to the treasury on time or submit the prescribed statements to all concerned at the prescribed time.

- 2) Taluka Inspector Land Records, Maval is informed to take appropriate action to inform that the condition no. As per 3, enumeration map should be prepared on priority basis for execution by enumeration only upto sanctioned area after payment of survey fee. As it is mandatory for the lease deed execution along with the map to be done within the prescribed time, care should be taken to take this calculation without delay.
- 3) Forwarded to Sub Divisional Officer Maval Sub Division Pune for information. *Civil submission for information and perusal.
- 4) Honourable Director, Directorate of Geology and Mining, Government of Maharashtra, June Secretariat, Nagpur-440 001.

Sd/-
25/01/2011
For Additional Collector, Pune.

**(Regarding the cancellation of the mining lease
granted)**

Read:- 1) Order No. Mining / SR /08/2011 of this office dated 25/1/2011

2) Mines and Minerals (Regulation and Development) Act 1957

3) Maharashtra Minor Mining (Development and Regulation) Rules 2013

4) Maharashtra Land Revenue Act, 1966

5) Government Circular No. MCR / 1759/64361 - M. N. G. d. 15/11/1961

6) Government circular no. Love Way S 0708 / M.M.R. 27/Q.No. 261/B dt. 23/1/2009

7) Application of Sunil Sudhakar Shankarao Shelke on behalf of Sunny Industries dated 01/08/2014

8) Tehsildar Maval's letter no. M.M./O D/ 325 / 2014 dated 6/9/2014

Collector's Office, Pune
Mining Branch
No. Mining / SR/05/2014

Pune-1, date: 29/09/2014

Subject: - Regarding cancellation of mining lease

Mauje Amble, p. Land at Maval, Dist.Pune, G.No. Area between 145, 149, 150/1,150/2153/9, 153/2, 151 7 hectares

Order

This office order no. Mining / SR/08/2011 dated 25/01/2011 by Sunny Industries Sunil Shankarao Shelke, Res. Talegaon Dabhade, Ta. Maval, District Pune. Their names are Mauje Amble, T. Maval Dist. Pune. Here land c.no. 145 149, 150/1, 150/2, 153/1, 153/2, 150/1, 150/2, 153/1, 153/2, 151 had been granted mining lease for a term ending on 24/01/2018 (seven years).

A request was made by Sunil Shankarao Shelke on behalf of Sunny Industries, the holder of the mining lease, on 01/08/2014 regarding the cancellation of the mining lease for non-operation of the mine.

Pursuant to the application of the applicant, Tehsildar Maval has submitted a report dated

06/09/2014, in which he has mentioned that the area where minor minerals have been mined has been measured by ETS machine. Accordingly, the licensee has mined a total of 25,385 brass of minor mineral and has collected royalty of 21,152 brass to the government. There is no objection to closing the mine after collecting the royalty of the remaining 4233 brass minor minerals.

Therefore, the order of this office after collecting the royalty of the remaining 4233 brass secondary minerals from the licensee. Mining lease approved under Mining / SR/08/2011 dated 25/01/2011 Revenue and Forest Department circular no. L V S-0708 / MMR-27/Pro.No. 261/M dated 23/01/2009 canceling the mining lease granted on condition of compliance with the following terms / conditions.

The entire responsibility of extinguishing the mining lease will be on the mining lease holder.

Henceforth mining in the said area shall be punishable
by Indian Penal Code
shall be eligible for action under Section 379.

**Sd/-
Pradeep Patil Additional Collector,
Pune**

To,

By Sunny Industries Mr. Vinayak Mahadev
Nimhan, Res. S.No. 19, Jhunj Bungalow,
Someshwarwadi, Pashan, Pune.

Correspondence - To Tehsildar Maval for information
and appropriate action.

Intimation should be given to the Regional
Officer that no further mining will be done in the
said mining lease area. Also these mines are
extinguished or how? It should be noted that the
responsibility for this will remain with you.

Forwarded to Sub Divisional Officer Maval Sub Division
Pune for information.

**Sd/-
For Additional Collector, Pune**

**(Regarding the cancellation of the mining lease
granted)**

Read:- 1) Order No. Mining / SR /26/2008 of this office
dated 23/10/2008

2) Mines and Minerals (Regulation and Development)
Act 1957

3) Maharashtra Minor Mining (Development and
Regulation) Rules 2013

4) Maharashtra Land Revenue Act, 1966

5) Government Circular No. MCR / 1759/64361 - M. N. G.
d. 15/11/1961

6) Government circular no. Love Way S 0708 / M.M.R.
27/Q.No. 261/B dt. 23/1/2009

7) Application of Sunil and Sudhakar Shankarao Shelke
dated 01/08/2014

8) Tehsildar Maval's letter no. M.M./O D/ 326 / 2014 dated
6/9/2014

Collector's Office, Pune
Mining Branch
No. Mining / SR/04/2014

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into a account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarawadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrakant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasantao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhare	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausaheb Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpna Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpna Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokalsh	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasanttrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhavdi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

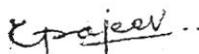
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli - 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(R.A. Rajeev)

Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Rtd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)

क प्रत

मौजे : आंबळे
तालुका : मावळ
जिल्हा : पुणे



अति.अ.ता.मो.र.नं. ३/२०२२

मोजणीचे कारण

अर्जदार मा. अर्जदारीकराची पुणे व मा. तहसिलदार मावळ यांचे पत्र जा. क्र. गौण/कावि/१०/२०२२ च्या अनुषंगाने मौजे. आंबळे ता. मावळ जि. पुणे येथील मळ नं. १९१ च्या गौणवर्जित उखनन मोजणी कापी केलेल्या अर्जांनुसार मोजणी काम केले आहे.

समजुतीच्या टिपा

— या प्रमाणे स. नं. चौ व्हड अशिलेचा प्रमाणे आहे.
— या प्रमाणे सख्ख जगेंवर गाव कामगार तलाठी यांनी दाखवलेले उखननाचे सिमांकन अयुक्त त्याचे क्षेत्र १ हे १० आर अस.
— या प्रमाणे जगेंवर संपादन आहे.

मोजणी समई इंज्जर ईमम
श्री. अजय सोलवणे (स. अ.)
श्री. विजय चव्हाण (तलाठी)
श्री. माणिकराज कोळ (तलाठी)
श्री. महादेव गेडरसलीवार (तलाठी)
श्रीम. विप्लवी सगार (तलाठी)
श्रीम. एम. एम. मन्काठ (तलाठी)

उत्तर



प्रमाण = १:१०००

मोजणी कारण :

श्री. आर. वाय. शिर्साड
श्री. प्र. डी. सोटे श्री. एम. शिर्साड
(सकमाक)

मोजणी तारीख : ०९/११/२०२२

ता. स. नं. १९३

ता. स. नं. १९२

ता. स. नं. १९१

१९३.६.६.१६

अर्जदार
सई नं. १९१
सई नं. १९१ पैकी उखनन झालेले क्षेत्र

ता. स. नं. १९४

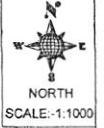
ता. स. नं. १९४

२३.६.१६



तपासले
छाननी तालुका
उप अ. म. अ. मावळ

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.149,151 & 153 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - M/S SUNNY INDUSTRIES



TOTAL AREA OF QUARRY- 30536.582 SQ.M
 TOTAL EXCAVATION - 71889.115 CU.M
 25331.843 BRASS

LEGEND

GUT BOUNDARY	—
QUARRY BOUNDARY	—
1M CONTOUR	—
0.5M CONTOUR	—

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.149,151 & 153 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.	
SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.C. COLLECTOR OFFICE MINING BRANCH, PUNE
SURVEYED & PREPARED BY :-	
TAHSILDAR TAL-MAVAL, DIST-PUNE	B.K.PANMAND S.NO.-88/4 PLOT NO-43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
FOR B.K.PANMAND  Authorized Signatory	

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.149,151 & 153 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - M/S SUNNY INDUSTRIES



TOTAL AREA OF QUARRY- 30536.582 SQ.M.
 TOTAL EXCAVATION - 71689.115 CU.M.
 25331.843 BRASS

LEGEND

GUT BOUNDARY	
QUARRY BOUNDARY	
1M CONTOUR	
0.5M CONTOUR	

<p>NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.149,151 & 153 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.</p>	
<p>SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE</p>	<p>D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE</p>
<p>TAHSILDAR TAL-MAVAL, DIST-PUNE</p>	<p>SURVEYED & PREPARED BY :- B.K.PANMAND S.NO - 0594 PLOT NO 47A, GUJARAT COLONY, KOTHRUD, PUNE-411036</p>
<p>FOR B.K.PANMAND Authorized Signatory</p>	

Hori. Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.149,151 & 153 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - M/S SUNNY INDUSTRIES



Cutting: 74.060
Datum: 84.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 146.290
Datum: 84.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 190.325
Datum: 83.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 192.376
Datum: 83.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 252.817
Datum: 83.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 231.930
Datum: 83.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 238.674
Datum: 83.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 243.258
Datum: 83.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

Cutting: 301.102
Datum: 83.0

Cutting	1280.000	87.250	1.500
Filling	1290.000	87.000	1.800
Formation	1300.000	86.874	2.100
Ground	1300.000	86.284	2.500
Distance	1280.000	86.283	2.500

1610

1620

1630

1640

Handwritten signature

Hori. Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.149,151 & 153 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - M/S SUNNY INDUSTRIES

4

Cutting: 310.664
Datum: 83.0

Cutting	1.517	1.936	2.535	3.131	2.626	1.643	0.439
Filling							
Formation	86.013	86.013	86.013	86.013	86.013	86.013	86.013
Ground	85.445	85.445	85.445	85.445	85.445	85.445	85.445
Distance	1206.028	1210.028	1220.028	1230.028	1240.028	1250.028	1270.028

Cutting: 304.012
Datum: 83.0

Cutting	3.311	3.674	3.359	2.856	2.355	1.881	1.325	0.871
Filling								
Formation	84.555	83.921	83.797	83.793	83.787	83.754	83.673	83.582
Ground	87.961	87.585	87.158	86.649	86.142	85.635	85.128	84.588
Distance	1213.732	1220.000	1230.000	1240.000	1250.000	1260.000	1270.000	1280.000

Cutting: 225.374
Datum: 83.0

Cutting	3.300	3.281	2.427	2.025	1.443
Filling					
Formation	84.121	83.769	83.772	83.741	83.603
Ground	87.421	87.050	86.622	86.194	85.766
Distance	1221.956	1230.000	1240.000	1250.000	1260.000

Cutting: 183.408
Datum: 83.0

Cutting	3.272	2.757	2.327	1.916	1.522
Filling					
Formation	88.238	87.448	87.750	87.733	87.722
Ground	88.147	88.077	88.016	87.954	87.893
Distance	1208.769	1200.000	1200.000	1200.000	1200.000

Cutting: 241.727
Datum: 83.0

Cutting	0.338	0.178	1.606	2.786	1.700	2.698	2.253	1.805	1.570
Filling									
Formation	87.202	87.844	87.974	88.069	88.141	88.187	88.227	88.262	88.297
Ground	88.030	88.030	88.030	88.030	88.030	88.030	88.030	88.030	88.030
Distance	1170.000	1180.000	1190.000	1200.000	1210.000	1220.000	1230.000	1240.000	1250.000

Cutting: 288.382
Datum: 82.0

Cutting	1.986	2.060	3.451	4.081	4.255	0.897	2.060	2.054	2.054	1.677	0.808
Filling											
Formation	86.266	85.745	84.261	83.585	83.384	83.384	83.384	83.384	83.384	83.384	83.384
Ground	87.832	87.805	87.759	87.712	87.666	87.619	87.572	87.525	87.478	87.431	87.384
Distance	1150.000	1160.000	1170.000	1180.000	1190.000	1200.000	1210.000	1220.000	1230.000	1240.000	1250.000

Cutting: 183.408
Datum: 83.0

Cutting	0.051	0.808
Filling		
Formation	88.116	88.116
Ground	88.924	88.924
Distance	1420.859	1430.000

B.M.

1670

1660

1650

1700

1690

1680

2438

वसुली प्रपत्र १

मोजणी प्रमाणे आलेले द्वास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम याचा राल्लभेळ घेणे कामी भरावयाचे
विवरण पत्र

स्वामित्वघनाचे दर

सन १५/०१/२०१३ ते १४/१२/२००६ : ५०

सन १५/१२/२००६ ते १०/०२/२०१० : १००

सन ११/०२/२०१० ते १०/०५/२०१५ : २००

सन ११/०५/२०१५ : ४००

खाणपट्टाधारकाचे नाव : सनी इंडस्ट्री

पत्ता : कडोलकर कॉलनी, तळेगाव दामाडे. ता. मावळ जि. पुणे.

खाणपट्टयाचा सर्व्हे नं : गट नं. १४५, १४९ व इतर

खाणीचा पत्ता तालुका : मौजे आंबळे, ता. मावळ. जि. पुणे. साई स्टोन कशर

अनु.क	वर्षे	रॉयल्टी चलन क.	दिनांक	रक्कम भरणे करतेवेळीचा रॉयल्टी दर	त्यानुसार आलेले द्वास	भरलेली रक्कम
१	2012-13	९४	16.4.2012	200	1,000.00	200000
2	2012-13	93	16.4.2012	200	1,000.00	200000
3	2012-13	255	31.12.2012	200	5,000.00	1000000
४	2013-14	254	19.1.2013	200	5,000.00	1000000
5	2013-14	13	21.12.2013	200	1,000.00	200000
6	2014-15	259	15.3.2014	200	1,000.00	200000
७	2014-15	239	29.3.2014	200	1,000.00	200000
8	2014-15	214	29.3.2014	200	1,000.00	200000
9	2014-15	258	15.3.2014	200	1,000.00	200000
१०	2014-15	33	13.6.2013	200	1,000.00	200000
11	2014-15	34	13.6.2013	200	1,000.00	200000
12	2014-15	238	29.3.2014	200	1,000.00	200000
13	2014-15	54	29.3.2014	200	1,000.00	200000
14	2014-15		7.10.2014	200	4,385.00	846600
एकूण रक्कम					25,385.00	5046600

१. सोवत चलनाच्या प्रमाणित प्रती

२. चलन भरताना चेक वापरला असल्यास त्याचा चेक विवरणपत्राची प्रत

नाव :

विवरण पत्र भरणेया खाणपट्टेदाराची स्वाक्षरी

तपासले / प्रमाणित

तहसिलदार मावळ

तहसिलदार मावळ

